

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**

Appeal No. 34/2026
(IA Number 243/2026)

IN THE MATTER OF:

Shiv Kumar

...Appellant

VERSUS

Delhi Pollution Control CommitteeRespondents

NDOH: -09.07.2026

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Filed by:

Place: New Delhi

Dated: 06.07.2026

Delhi Pollution Control Committee

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**

Appeal No. 34/2026
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IN THE MATTER OF:

Shiv Kumar

...Appellant

VERSUS

Delhi Pollution Control CommitteeRespondents

**REPONSE/ REPLY ON BEHALF OF DELHI POLLUTON
CONTROL COMMITTEE (RESPONDENT).**

IT IS MOST RESPECTFULLY SHOWETH:

I, M.S. Rawat, Senior Environmental Engineer, Delhi Pollution Control Committee, 3rd Floor, Block-B, IT Park, Shastri Park, Delhi- 110053, do hereby solemnly affirm and state as under:

1. That, I am working as Senior Environmental Engineer, Delhi Pollution Control Committee and am conversant with the facts of the present case on the basis of record maintained by Delhi Pollution Control Committee in its ordinary course.
2. That this Hon'ble Tribunal took up the above-mentioned matter on 30.03.2026, on the basis of an appeal filed by Sh. Shiv Kumar (Appellant herein) challenging the order dated 10.01.2025 passed by the answering respondent for imposing the Environmental Damage Charges (EDC) of Rs. 10,00,000/- (Rupees Ten Lakh only).

23/26
No 55/2025
MANJESH KUMAR
App. By: Jain High Court
Period: 15/07/2025
to 14/07/2027
Tis Hazari Court Delhi-110054

3. That at the outset it is most respectfully submitted that impugned order dated 10.01.2025 was passed by answering respondent after issuance of Show Cause Notice dated 30.10.2024, which were duly responded by the unit on 12.11.2024.
4. That, following is the factual matrix of the case:
- (I) A complaint X-platform (formerly Twitter) on 06.10.2024 regarding illegal operation of Jeans Dyeing/Washing units in Garhi Mendu. Copy of the complaint dated 06.10.2024 is enclosed herewith as **Annexure-1**.
- (II) In view of the above-mentioned complaint joint inspection was carried out by Revenue Department, Delhi Police, MCD, BSES and DPCC on 16.10.2024. Appellant units is also one of the cases. During the inspection following observation were made by joint team:
- Unit found engaged in activity of Jeans Dyeing and Washing without any license/consent from concerned Govt. authority.
 - During the inspection, the labour present at unit were trying to remove machines from the premise. Premise owner was asked to keep the machines inside the premises till the action regarding this is complete.
 - As per BSES Officials, the connections of electricity is commercial in nature. BSES Officials were directed to take necessary action as per law as they were some cattle present inside the premise and labour were also residing inside.
 - SDM Officials were requested to take necessary action related sealing of borewell.



Copy of the inspection report dated 16.10.2024 and photographs taken during the visit are enclosed herewith as **ANNEXURE-2**.

- (III) A Show Cause Notice for imposition of Environmental Damages Charges of Rs. 10,00,000/- (Rupees Ten Lakhs only) was issued on 30.10.2024. In the SCN it was mentioned illegal Jeans Dyeing and Washing by M/s Shiv Kumar (Plot Owner), at H. No. 157, Kh.No.-77, Village Old Garhi Mendu, Delhi-53 was found engaged in the activity of Jeans Dyeing & Washing without any pollution control device and operating in non-conforming area, discharging untreated waste water directly into drain leading to River Yamuna. Unit was found operating without obtaining license/consent from any government/regulating body. The wastewater generated by the activity is highly toxic and carcinogenic in nature and discharging your untreated waste water into the river Yamuna directly or indirectly through various drains. The activity carried out falls under Red category as per DPCC categorisation. Copy of the Show Cause notice dated 30.10.2024 is enclosed herewith as **Annexure-3**.
- (IV) Appellant herein filed its response on 12.11.2024 with respect to Show Cause Notice dated 30.10.2024 and also desired opportunity of being heard. Copy of the reply dated 12.11.2024 is enclosed herewith as **Annexure-4**.
- (V) As requested by M/s Shiv Kumar, he was heard on 20.12.2024. His submission was found unsatisfactory, therefore, an order dated 10.01.2025 was passed thereby confirming the EDC of Rs 10, 00,000/- (Ten Lakhs) on the appellant herein. Copy of the order dated 10.01.2025 is enclosed herewith as **Annexure-5**.
- (VI) As EDC was not deposited, therefore recovery letter was received on 15.04.2025. Copy of the order dated 15.04.2025 is enclosed

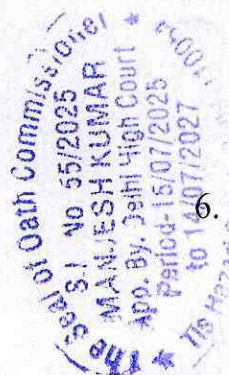


herewith as Annexure-6. As EDC was not received in DPCC, therefore, reminder was issued to SDM (Karawal Nagar) on 04.08.2025. Copy of the reminder dated 04.08.2025 is enclosed herewith as Annexure-7.

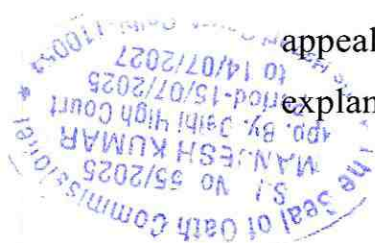
(VII) DPCC has issued all the Show Cause notice/ directions/ orders/ letters through speed post, and as per records it has not been returned/undelivered. The appellant had physically obtained copy of DPCC EDC Imposition order dated 10.01.2025 on 31.12.2025 from the office of DPCC. It is most respectfully submitted that the Show Cause Notice (SCN) was served upon the Appellant through the same mode of communication and at the same address which was subsequently used for service of the impugned EDC Order. The Appellant admittedly received the SCN and, in response thereto, filed a detailed reply before the answering respondent. This clearly establishes that the mode of service and the address used by the answering respondent was correct.

5. That Section 25 of the Water Act, inter alia, provides that no person shall without the previous consent of DPCC establish or take any steps to establish any industry, operation or process or any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewerage or trade effluent into a stream or well or sewer or on land. Therefore, it is mandatory for every industrial unit to first obtain a consent for establishing and / or operating any industrial unit.

6. That, Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called and referred to for short as 'The Air Act'), inter alia, provides that no person shall without the previous consent of DPCC establish or operate any industrial plant in an air pollution control area.



7. That Union Territory of Delhi has been declared as an Air Pollution Control area, under sub-section (I) of section 19 of Air (Prevention & Control of Pollution) Act, 1981 vide notification no. R(E) dated 20.02.1987 and the Central Pollution Control Board has delegated all its powers and function under Air Act, 1981 in respect of Union Territory to the Delhi Pollution Control Committee.
8. There is no dispute that the plant installed in the premises in reference of the appellant is an industrial plant within the meaning of Section 2(k) of The Air Act.
9. The appellant was obviously aware of the said mandatory requirements of law for establishing and / or operating any industrial unit and / or industrial plant from within the premises in reference.
10. That inspection of the appellant unit reflects that the unit engaged in the activity of Jeans Dyeing and Washing which falls which Red Category as per DPCC Categorisation in a non-conforming area and discharging the effluent without ETP.
11. That it is submitted that the present application is ex facie barred by limitation as prescribed under Sections 14, 15, 16 and 18 of the National Green Tribunal Act, 2010 read with Rule 22 of the NGT (Practice & Procedure) Rules, 2011, which mandate that any application, appeal or review before this Hon'ble Tribunal must be filed within the prescribed statutory period and that delay can be condoned only upon strict demonstration of "sufficient cause." The limitation period applicable to appeal proceedings is 30 days, extendable only upon satisfactory explanation. It is humbly submitted that the Limitation under the National



Green Tribunal Act, 2010 is mandatory and jurisdictional, and the Hon'ble Tribunal has consistently held that it cannot condone delay unless strict, cogent and satisfactory reasons are demonstrated. As per the above mandate, the appeal had to be preferred on or before 08.02.2025. However, the appeal had not been filed on or before the said date. Further, the Hon'ble Tribunal may allow the appellant to file the appeal beyond the said period of 30 days but not exceeding 60 days, if sufficient reasons for prevention has to be shown to the satisfaction of the Tribunal.

12. That it is most respectfully submitted that a party is not entitled to the condonation of delay in question as a matter of right. The proof of sufficient cause is a condition precedent for the exercise of the discretionary jurisdiction vested in the Courts/ Tribunals and this aspect naturally introduces the consideration of all relevant facts and it is at this stage, the diligence of the party or its bonafides may fall for consideration.
13. That it is vehemently denied that no prejudice is caused to the Respondents if the delay is condoned and the appeal is taken up for adjudication on merits and the balance of convenience if in favour of the appellant. The Appellant has not stated valid reason in his application for filing the appeal belatedly.
14. That for the foregoing reasons, it is prayed that this Hon'ble Tribunal may be pleased to dismiss the I.A. No. 243/2026 as well as Appeal being devoid or merits. The unit was operating Red category activity, as observed during inspection dated 16.10.2024, which was sealed during the inspection. Unit was aware the mandatory requirement of consent under appropriate category i.e. "Red Category", however the unit was being operated without



having consent. Therefore, there is also no merits in the appeal, on facts as well.

15. That in such circumstances, the delay is neither bona fide nor justified, and condoning such delay would cause serious prejudice to statutory authorities. The application as well as appeal deserves outright dismissal.

16. In view of the above, the present reply/ response may kindly be taken on record.


DEPONENT

VERIFICATION

I, the above-named deponent, declare the contents of the present affidavit are true and correct to the best of my knowledge based upon the documents and records available in the office and nothing material has been concealed therefrom.

06 JUL 2026

Verified at New Delhi on this ____ day of July, 2026.


DEPONENT

23/26
The Seal of Oath Commissioner
S.I. No. 55/2025
MANJESH KUMAR
App. By. Delhi High Court
Period-15/07/2025
to 14/07/2027
JIS Hazari Court, Delhi 110054

CERTIFIED THAT THE DEPONENT
SIGNED
S/O M.S. Rana
Identified by
Sr. Em. Ex.
Det. N.P. Singh
Date 23/26
Oath Commissioner Delhi

06 JUL 2026



Settings

← Post



Varun Gulati

@LordYamraaj

...

माननीय @LtGovDelhi @RajNiwasDelhi @AshwaniKumar_92
 @jayachandran_ks कृपया संज्ञान लीजिए, #दिल्ली के #जैतपुर, #गढ़ी मांडू,
 #बरवाला, #रिठाला, #किराड़ी #बुधपूर, #खेड़ा कलां, #मूरमूरपूर में संचालित किए जा
 रहे बहुत से #यमुना #प्रदूषण के जिम्मेवार अवैध जीस #डाईंग उद्योग, जो
 @MCD_Delhi के फैक्ट्री लाइसेन्स अधिकारी के संज्ञान में चलाए जा रहे हैं और संलग्न
 वीडियो फोटो में दिखे जा सकते हैं!!

@DPCC_pollution

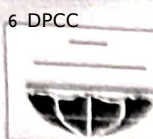
के CMC 3, CMC 1, CMC 2 और CMC 5 के आधीन हैं,

सभी की लोकेशन यहां दे पाना सम्भव नहीं है , अधिकारियों के संपर्क करने पर दे दी
 जाएगी!!

कृपया कार्यवाहि कीजिए !!

[Translate post](#)


3:51 PM · Oct 6, 2024 · 2,363 Views



45
DELHI POLLUTION CONTROL COMMITTEE
DEPARTMENT OF ENVIRONMENT (GOVT. OF NCT OF DELHI)
4th & 5th FLOOR ISBT BUILDING KASHMERE GATE DELHI-6
visit us at : <http://dpcc.delhigovt.nic.in>

ANNEXURE-2 79

Inspection Report

1. Name & Address of the Unit : M/s. Shiv Kumar (Plot Owner)
Plot No 4VRPA
570 SL
-157, Kh. No. 77, Old Garhi
Mandla Village.
Delhi-93.
2. Owner/ Partner's Name & Contact Details (Phone & E-mail) : Shiv Kumar (9891985909)
3. Date of Inspection : 16/10/2024
4. Time of inspection
Start of Inspection : 3:00 PM
End of Inspection :
5. Name & Designation of the Persons contacted at the industry : Shiv Kumar.
6. Kind of Industry : Jeans Dyeing & Washing.
7. Product & Capacity :
8. Main Raw Materials :
9. Water Polluting : Yes/No ETP Installed : Yes/No
10. Air Pollution : Yes/No ECS Installed : Yes/No
11. Details of Stack Height (Furnace/Boilers/Others) : (Above G.L.)..... (Above R.L.).....
12. Type of Fuel Used : Electricity
13. A. Source of Water Supply : DJB/NDMC/DSIIDC/Borewell/Tankers/Others
B. Effluent Discharge : (a) Domestic/ Trade Effluent
(b) Unit connected to Conveyance System: Yes/No
(c) Discharging into... Drain.....
14. Status of Consent {If Any} : No consent shown.
15. D.G. Set(s) {if Any} : No. Capacity.....KVA. Acoustic: Yes/No
Stack Height.....(Above G.L.).....(Above RL)
16. Plot Area : 200 Sq. Yard approx.
17. Labour : 5-6 person approx.
18. Machinery : 2 Revolving M/c.
1 Warden Revolving Drum
1. Spray painting.

19. Detail of Power Connection : CA No. 151324152
20. Whether Unit found in Operation : Yes/No
21. Status of Registration under Plastic Waste Management Rules, 2016 :
22. Whether Generating Hazardous Waste : Yes/No
23. Details about Hazardous Waste :
- (a) Status of Authorization {if any} :
- (b) Display Board Provided : Yes/No
- (c) Whether Hazardous Waste is stored in Leak proof container : Yes/No
- (d) Whether container marked with specified label : Yes/No
- (e) Whether container stored kept in an isolated area : Yes/No
- (f) Whether Hazardous Waste is being stored on pucca floor & in covered area : Yes/No
- (g) Whether date on which storage began indicated on each container : Yes/No
- (h) Whether daily record of Hazardous Waste maintained in Form-3 : Yes/No
- (i) Category of Hazardous Waste as per the Schedules I, II and III of these rules :
- (j) Authorized mode of disposal or recycling or utilization or co-processing etc. :
- 9/12/24 9/12/24 (k) Quantity (Ton/Annum) :

Signature of Unit owner.

Remarks (if Any)

- ① Unit was found operating & engaged in the activity of Jeans Dyeing & washing.
- ② No consent status was shown by the unit owner.
- ③ During the inspection, the labours present at unit were trying to remove machines from the premise. Premise owner was asked to keep the machines inside the premise till the action regarding this is complete.
- ④ Unit was sealed in the by MCD officials in the presense of joint team.
- ⑤ As per BSES officials, the connection of electricity is commercial in nature. BSES officials were directed to take necessary action as per law as there were some cattle present inside the premise & labours were also residing inside. requested to take necessary action related sealing of borewell.
- ⑥ BDM officials were directed to take necessary action related sealing of borewell.

Signatures, Name & Designation of inspecting officials

47

Unit -3 M/s Shiv Kumar



48

Unit -3 M/s Shiv Kumar



49

Unit -3 M/s Shiv Kumar



50

Unit -3 M/s Shiv Kumar



51

Unit -3 M/s Shiv Kumar



52

Unit -3 M/s Shiv Kumar



	DELHI POLLUTION CONTROL COMMITTEE DEPARTMENT OF ENVIRONMENT, (GOVT. OF NCT OF DELHI) 5TH FLOOR, ISBT BUILDING, KASHMERE GATE, DELHI-6 Visit us at: http://dpcc.delhigovt.nic.in	By Speed Post 
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F. No. DPCC-J013 11 2024-CMC1/3842-48

Dated: 30/10/2024

To,

M/s Shiv Kumar (plot owner)
H.No.-157, Kh.No. 77,
Village Old Garhi Mendu,
Delhi-53.

Subject: Show Cause Notice for Imposition of Environmental Damage Compensation (EDC).

And whereas, in view of the complaint received regarding operation of illegal Jeans Dyeing in Garhi Mendu Village, a joint inspection was planned for taking action against illegal Jeans Dyeing units.

And whereas, a joint inspection by the officials of DPCC, Revenue Department, MCD, Delhi Police and BSES, was conducted on 16.10.2024 at M/s Shiv Kumar (plot owner), H.No.- 157, Kh.No. 77, Village Old Garhi Mendu, Delhi-53. (hereinafter called the addressee unit) and during the joint inspection you were found engaged in the activity of **Jeans Dyeing & Washing** without any pollution control device and operating in non-conforming area, discharging untreated waste water directly into drain leading to River Yamuna. Unit was found **operating without obtaining license/consent** from any government/regulating body. Therefore, unit was sealed by MCD officials on the spot in the presence of joint team.

And whereas, you (the addressee) were operating in non-conforming/residential area and generating wastewater which is highly toxic and carcinogenic in nature and discharging your untreated waste water into the river Yamuna directly or indirectly through various drains.

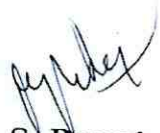
And whereas, activity (i.e. Jeans Dyeing & Washing) carried out by the addressee unit falls under **Red category** as per DPCC categorisation, and have high water pollution potential and as per the extant policy of DPCC dated 30.03.2022 (Sector-7 for Non-conforming areas), you (the addressee) shall be liable to pay lumpsum Environmental Damage Compensation (EDC) of Rs.10,00,000/- (Rupees Ten Lakhs Only) to DPCC in the form of DD in favour of DPCC.

Now, therefore, you are hereby directed to show cause as why the Environmental Damage Compensation (EDC) of **Rs.10,00,000/- (Rupees Ten Lakhs Only)** should not be levied upon you (addressee unit).

Your reply, (if any) should reach this office within 15 days from the date

of issue of this notice. In case of failure, it will be presumed that the addressee has nothing to say in this regard and the aforementioned proposed EDC of Rs.10,00,000/- (Rupees Ten Lakhs Only) shall be confirmed without any further reference in this regard.

This is being issued as per the approval of Competent Authority, DPCC.


M. S. Rawat
SEE, CMC-I

Copy to:

1. Master File

date

12/11/2024

①

To

The M.S. Rawat,
SEE, CMC-I,
Delhi Pollution Control Committee,
Department of Environment,
Govt. of NCT of Delhi,
5th Floor, ISBT Building, Kashmere Gate,
Delhi-110006.

Delhi Pollution Control Committee
Dairy No. 153722
14 NOV 2024
CMC-I
Sign. of Receiving Officer

1261/CMC-I
19/11/2024

Ref: F.No.DPCC-J013/11/2024-CMC1/3847-48
dt.30.10.2024.

**SUB:REPLY TO SHOW CAUSE NOTICE ON
BEHALF OF SHIV KUMAR**

Sir,

With due respect, it is submitted that the undersigned is the owner of the property No.157, Khasra No.77, Village Old Garhi Mendu, Delhi-110053.

Sir, the undersigned has let out the above said property to one tenant namely ~~BABURAM GUPTA~~ who had assured that he will do some job work in the said property after obtaining the license and the said property was let out to the said tenant only in the first week of September, 2024 and after passing one month, the undersigned demanded the rent from the said ~~BABURAM GUPTA~~ but he kept on lingering the matter on one pretext or the others and finally the said tenant left

शिव कुमार

12/11/2024

Sy Prigank Jee

(2)

the said property without any information and without paying the rent.

Sir, at the time of raid no commercial activity was being done in the above said property nor the undersigned was present there.

Sir, a random raid was conducted by the joint team of raiding party and in the said random raid several property including the property of the undersigned was sealed without any prior notice and without giving any opportunity of being heard.

Sir, the undersigned is a poor person and never involved in any type of act for polluting the environment like jeans dying/washing work without any pollution control device.

Sir, the undersigned also want that an opportunity of physically being heard may also be provided to the undersigned so that the undersigned may replied all the quarries.

Sir, the amount as claimed in the show cause notice is very excessive and is neither sustainable nor maintainable and is also beyond the reach of the undersigned.

रिी वक्रमा२

(3)

In view of the submissions made above, you are therefore, requested that the above said show cause notice under reply may kindly be withdrawn.

Thanking you,

शिव कुमार

(Shiv Kumar)
R/o h.No.157, Kh. No.77,
Village Old Garhi Mandu,
Delhi-110053.
Mob.: 9891985909

Delhi.

Dated: 12.11.2024

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F. No. DPCC-J013 11 2024-2024-CMC1 5014-17

Dated: 10/01/2025

To,

M/s Shiv Kumar (plot and unit owner)
H.No.-157, Kh.No. 77,
Village Old Garhi Mendu,
Delhi-110053.

Subject: Order for Imposition of Environmental Damage Compensation (EDC).

Whereas, in the order dated 07.05.2004, Hon'ble Supreme Court directed that all industrial units operating in non-conforming/residential areas of Delhi in violation of Master Plan of Delhi have to be closed down/ shifted.

And whereas, Chairman, DPCC in the various meetings regarding review of progress of action on illegal dyeing industries operating in non-conforming/residential areas, Delhi, directed that action of closure of jeans dyeing units should be continued.

And whereas, in view of the complaint received regarding operation of illegal Jeans Dyeing in Garhi Mendu Village, a joint inspection was planned for taking action against illegal Jeans Dyeing units.

And whereas, a joint inspection by the officials of DPCC, Revenue Department, MCD, Delhi Police and BSES, was conducted on 16.10.2024 at **M/s Shiv Kumar (plot and unit owner), H.No.- 157, Kh.No. 77, Village Old Garhi Mendu, Delhi-110053** (hereinafter called the addressee unit) and during the joint inspection you were found engaged in the activity of **Jeans Dyeing & Washing** without any pollution control device and operating in non-conforming area, discharging untreated waste water directly into drain leading to River Yamuna. Unit was found **operating without obtaining license/consent** from any government/regulating body. Therefore, unit was sealed by MCD officials on the spot in the presence of joint team.

And whereas, you, the addressee, were operating in non-conforming/residential area and generating wastewater which is highly toxic and carcinogenic in nature and discharging your untreated wastewater into the river Yamuna directly or indirectly through various drains.

And whereas, Hon'ble National Green Tribunal vide orders dated

05.08.2019 & 19.11.2019 in OA No. 601/2018 in the matter of "Mayank Manohar & Paras Singh, Reporter, the Times of India Vs. Govt. of Delhi & Ors." has also directed closure of impermissible industrial units in residential/ non-confirming areas of NCT of Delhi and levying Environmental Compensation (EC) for the damage caused by illegal operation keeping in view the 'Polluters Pay Principle'.

And whereas, activity carried out by the addressee unit falls under **Red category** as per DPCC categorisation, and have high water pollution potential and as per the extant policy of DPCC dated 30.03.2022, Sector-7 for non-confirming areas, you are liable to pay lumpsum Environmental Damage Compensation (EDC) of Rs.10,00,000/- (Rupees Ten Lakhs Only) to DPCC in the form of DD in favour of DPCC.

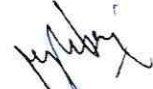
And whereas, DPCC had earlier issued a Show Cause Notice (F. No. DPCC-J013/11/2024-CMC1/3847-48) to **M/s Shiv Kumar (plot owner), H.No.-157, Kh.No. 77, Village Old Garhi Mendu, Delhi-110053** (hereinafter called the addressee) on 30.10.2024. In response to the Show Cause Notice, you the addressee had submitted a representation dated 12.11.2024.

And whereas, in view of the representation, an opportunity of hearing was provided on 20.12.2024, during which **Sh. Baburam (Worker)** appeared and admitted that he was working there on rent basis but the Jeans Dyeing machines are owned by Sh. Shiv Kumar. However, it was not denied by him that Jeans Dyeing activity was carried out at the premises. Therefore, submissions made by him are found to be unsatisfactory.

Now therefore, the Competent Authority in DPCC has decided to confirm the EDC of **Rs.10,00,000/- (Rupees Ten Lakhs Only)** on **M/s Shiv Kumar (plot and unit owner), H.No.-157, Kh.No. 77, Village Old Garhi Mendu, Delhi-110053.**

Therefore, you the addressee is hereby directed to deposit Environmental Damage Compensation (EDC) of **Rs. 10,00,000/- (Rupees Ten lakh only)** in the form of DD, in favour of DPCC within 15 days from the issuance of this directions/order failing which necessary action shall be taken as per Law.

This is being issued as per the decision of Competent Authority, DPCC.


M. S. Rawat
SEE, CMC-I

Copy to:

1. Sub-Divisional Magistrate (Karawal Nagar), J-Block, Ground Floor, DC Office Complex, Nand Nagri Delhi-110093.
2. In-charge, CFC-III.
3. Master File (CFC-I).

By Speed Post

	DELHI POLLUTION CONTROL COMMITTEE DEPARTMENT OF ENVIRONMENT, (GOVT. OF NCT OF DELHI) 3 rd Floor, Block-1, DMRC IT Park, Shastri Park, Delhi-110053 visit us at : http://dpcc.delligovt.nic.in	
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F.No. DPCC-J013/11/2024-CMC1/156-58 Date: 15/04/2025

To,

**The Sub-Divisional Magistrate (Karawal Nagar) J-
Block, Ground Floor,
DC Office Complex,
Nand Nagri, Delhi-110093.**

Subject: Regarding recovery of Environmental Compensation (EC).

Ref:

1. DPCC letter F. No. DPCC-J013/11/2024-CMC1/5014-17
2. DPCC letter F. No. DPCC-J013/11/2024-CMC1/5018-21
3. DPCC letter F. No. DPCC-J013/11/2024-CMC1/5022-25
4. DPCC letter F. No. DPCC-J013/11/2024-CMC1/5026-29
5. DPCC letter F. No. DPCC-J013/11/2024-CMC1/5030-33

Sir,

This has reference to the above mentioned DPCC letters (copy enclosed) regarding confirmation of Environmental Compensation on the following units:

S.No.	Name and Address	EDC imposed (Rs.)
1	M/s Shiv Kumar (Plot and Unit Owner), H.No. 157, Kh. No. 77, Village Old Garhi Mendu, Delhi-110053.	10,00,000/-
2	M/s Satyanarayan (Tenant) Plot Owner: Sh. Jaikumar (9310609191) H.No. 157A, G/F, Kh. No. 77, Village Old Garhi Mendu, Delhi-110053.	10,00,000/-
3	M/s Sh. Furkhan (Tenant) Plot Owner: Sh. Vedpal S/o Sh. Mahipal Singh H.No. 170, Kh. No. 77, Village Old Garhi Mendu, Delhi-110053.	10,00,000/-
4	M/s Sh. Radhey Shyam (Tenant) Plot Owner: Ms. Kalpana H.No. 259, Kh. No. 77, Village Old Garhi Mendu, Delhi-110053	10,00,000/-
5	M/s Sh. Bholaram (Tenant), H.No. 160, Kh. No. 77, Village Old Garhi Mendu, Delhi-110053.	10,00,000/-

o/Lr

Whereas, in the backdrop of the complaint received regarding operation of illegal jeans dyeing industry in residential area of Garhi Mendu Village, a joint inspection was carried out by the officials of DPCC, Revenue Department (Karawal Nagar), MCD, Delhi Police and BSES, on 16.10.2024 to ascertain the facts.

Whereas, during the joint inspection on 16.10.2024, units mentioned in above table were found engaged in the activity of **Jeans dyeing and washing**, without any pollution control device and discharging untreated wastewater directly into the drain leading to the Yamuna River. All the units were found **operating in non-conforming area without obtaining license/consent** from any government/regulating body.

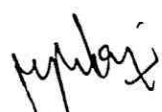
In this regard, DPCC had issued order for imposition of **Environmental Compensation (EC) of Rs. 10,00,000/- (Rupees Ten Lakhs only) each** to the units mentioned in above table vide letters dated 10.01.2025.

In this regard, no reply/submission of EC has been received in the office of DPCC from the above mentioned violators till date.

Therefore, you are requested to take appropriate action for recovery of **Rs 10,00,000/- (Rupees Ten Lakh Only)**, from each violators as mentioned above as arrears of the land revenue at the earliest and submit compliance report to DPCC within 15 days from the date of issuance of this letter.

This is being issued with the approval of the Competent Authority, DPCC.

Yours sincerely


M. S. Rawat
SEE, CFC-I

Enclosure: As above

Copy to:-

1. **The District Magistrate (North East)**, K-Block, Ground Floor, DC Office Complex, Nand Nagri, Delhi-110093.
2. **Master File, CFC-I.**

By Speed Post

	DELHI POLLUTION CONTROL COMMITTEE DEPARTMENT OF ENVIRONMENT, (GOVT. OF NCT OF DELHI) 3rd Floor, Block-1, DMRC IT Park, Shastri Park, Delhi-110053 visit us at : http://dpcc.delhigovt.nic.in	
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F.No. DPCC-J013/11/2024-CMC1/ 1826-28

Date: 04/08/2025

Reminder-1

To,

The Sub-Divisional Magistrate (Karawal Nagar)
J-Block, Ground Floor,
DC Office Complex,
Nand Nagri, Delhi-110093.

Subject: Regarding recovery of Environmental Compensation (EC).**Ref:** DPCC letter F.No. DPCC-J013/11/2024-CMC-I/156-58 dated 15.04.2025. (Copy enclosed)

Sir,

This has reference to the above, DPCC vide its letter F. No. DPCC-J013/11/2024-CMC-I/156-58 dated 15.04.2025, you have been requested for recovery of Environmental Compensation (EC) of Rs. 10,00,000/- (Rs. Ten Lakh only) from each of the 05 units (illegally were engaged in Jeans Dyeing activity) as follows:

1. M/s Shiv Kumar (Plot and Unit Owner), H.No. 157, Kh. No. 77, Village Old Garhi Mendu, Delhi-110053.
2. M/s Satyanarayan (Tenant), Plot Owner: Sh. Jaikumar (9310609191) H.No. 157A, G/F, Kh. No. 77, Village Old Garhi Mendu, Delhi-110053.
3. M/s Sh. Furkhan (Tenant), Plot Owner: Sh. Vedpal S/o Sh. Mahipal Singh, H.No. 170, Kh. No. 77, Village Old Garhi Mendu, Delhi-110053.
4. M/s Sh. Radhey Shyam (Tenant), Plot Owner: Ms. Kalpana, H.No. 259, Kh. No. 77, Village Old Garhi Mendu, Delhi-110053.
5. M/s Sh. Bholaram (Tenant), H.No. 160, Kh. No. 77, Village Old Garhi Mendu, Delhi-110053.

In this regard, no reply/correspondence has been received in the office of DPCC from your good office till date.

Therefore, you are again requested to take appropriate action for

recovery of **Rs 10,00,000/- (Rupees Ten Lakh Only)**, from each **violator** as arrears of the land revenue at the earliest and submit compliance report to DPCC within 15 days from the date of issuance of this letter.

Yours sincerely


M. S. Rawat
SEE, CMC-I

Encl: As above

Copy to:-

1. **The District Magistrate (North East)**, K-Block, Ground Floor, DC Office Complex, Nand Nagri Delhi-110093.
2. **Master File, CMC-I**